

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

102. C.P. (IB)/153(MB)2024

IN THE MATTER OF

State Bank of India

... Petitioner

Vs

Anup Shyam Karnani

... Respondent

U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 04.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Ashish Mehta (PH)

For the Respondent:

ORDER

The above Company Petition is filed by State Bank of India under Section 95(1) of IBC, 2016 against Anup Shyam Karnani, Personal Guarantor for initiation of Insolvency Resolution Process.

After having perused the CP which is filed in terms of law and after appreciating the submissions made by Ld. Counsel, we deem it appropriate to appoint Mr. Harish Kant Kaushik having Registration No. IBBI/IPA-001/IP-P-01469/2018-2019/12340 as Interim Resolution Professional in the matter.

The above referred IRP/RP is directed to examine the petition and file his reply by serving an advance copy on the Counsel opposite. Registry is directed to communicate this order to the Resolution Professional immediately. Adjourned to

06.05.2024.

Sd/-
MADHU SINHA
Member(Technical)
/Ziyaul/

Sd/-
REETA KOHLI
Member(Judicial)